

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-520
(IB)-771(PB)/2018
IA/3464/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 11.07.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/3464/2023:-

Ld. Counsel for the Applicant is present. Ld. Counsel for the Respondent submitted that as per the direction of this Adjudicating Authority vide order dated 04.07.2023, they have filed their reply yesterday. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Respondent is directed to approach the Registry for curing the defects, if any, so that the reply is reflected on the e-portal of the Tribunal. Ld. Counsel for the Resolution Professional submitted that as per the IBBI Regulation 36B(1)(b) Applicant can submit his Resolution Plan. List the application on **18.07.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)